

(c) what is the number of such unauthorised buildings constructed during the last two years and what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The New Delhi Municipal Committee has intimated that this is not the case of a new unauthorisedly constructed building but that of unauthorised construction carried out in the form of addition/alteration. The unauthorised construction was detected by the N.D.M.C. at the initial stage and the question of involvement of its Architectural Department is under investigation by the N.D.M.C. Legal and departmental action is under process.

(c) During the last two years no building which was completely unauthorised came to the notice of the NDMC. However, it has detected 414 cases of unauthorised construction and has already initiated action under the Punjab Municipal Act. The Municipal Corporation of Delhi has reported that it has not kept a separate record of unauthorised buildings. However, it has detected 12213 cases of unauthorised construction during the same period in its Jurisdiction for action under the Delhi Municipal Corporation Act and in 367 cases demolition action was taken.

#### Complaints against DDA

894. SARDAR JAGJIT SINGH  
AURORA:

SHRI CHATURANAN MISHRA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the several complaints about the inefficient working of DDA as reported in the Indian Express dated the 13th November, 1991;

(b) what steps Government have taken to rectify the malfunctioning of the DDA;

(c) whether Government are aware of the widespread use of sub-standard build-

ing materials resulting in severe damages to the buildings and excessive maintenance costs to the allottees; and

(d) if so, what steps Government have taken to put an end to this corruption and grant of compensation to the allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) Yes, Sir.

(b) to (d) Government has directed DDA to set up an efficient grievance redressal machinery under the supervision of a senior Commissioner to ensure that all complaints relating to allotment of houses and plots are promptly dealt with. The problems faced by the allottees in getting prompt intimation of flat allotment and in making-payment are being addressed by DDA in a number of recent instructions issued to the Housing Wing. The Government has also taken up the exercise to restructure DDA to convert it into a more streamlined organisation. DDA has been instructed to pay attention to the quality of construction. The Vigilance Wing of DDA investigates all reported cases of alleged corruption.

#### New Housing Projects for Delhi

895. SHRI RAM NARESH YADAV:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what are the details of the new projects proposed to be started to meet the shortage of dwelling houses in Delhi; and

(b) by when the same are likely to be implemented and what is the total estimated amount proposed to be spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) and (b) In order to meet the housing shortage in Delhi, the Delhi Development Authority has chalked out a programme for construction of 1,07,500 flats by the end of 1994-95. However, the implementation of this programme is subject to

availability of land and basic infrastructural facilities. The estimated expenditure for construction of these dwelling units would be around Rs. 1860 crores. The details of these projects are at Statement (See below).

Further the land is expected to be allotted to Cooperative Group Housing Societies at at Dwarka and Narela and about 38,133 dwelling units are expected to be constructed by the societies. In Rohini about 40,000 plots will be allotted by the end of 1994-95 to be registration under Rohini Residential Scheme. Moreover 3000 plots in Dwarka and 314 plots in

Narela will be allotted as alternative allotments, which would provide another 1000 dwelling units. The total estimated expenditure on these development works will be around Rs. 1160 crores.

The slum Wing of the DDA will also construct 4000 incremental houses during the 8th Five Year Plan for Slum katra dwellers and 1 lakh sites and serviced plots will be made available by the end of 1997 subject to availability of funds, land and infrastructural facilities. The estimated expenditure on these projects would be Rs. 153 crores, subject to approval of competent authority.

#### Statement

The details of dwelling units to be constructed by DDA during the next 4 years are as under:—

S. No.	Year	Locality	No. of dwelling units to be made available	Total
1.	1991-92	Dwarka	17,000	38,274
		Rohini	5,324	
		Narela	3,754	
		Dhirpur	6,690	
		Jasola	2,792	
		Kondli Dhoroli Gazipur	2,714	
2.	1992-93	Dwarka	2,6000	49,050
		Rohini	3,900	
		Narela	14,000	
		Dhirpur	2,450	
		Jasola	2,700	
3.	1993-94	Narela	10,000	10,000
4.	1994-95	Rohini	3,500	3,500
GRAND TOTAL				1,00,824

#### Improvement of Environment in Jhuggi Jhonpris

896. SHRI SURESH KALMADI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a massive multicore resettlement and environmental

improvement programme for the lakhs of people living in Jhuggi Jhonpris in Delhi, has been finalised; and

(b) if so, what are the salient features of the programme and by when the work is likely to be completed.